

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-216(PB)/2021

IN THE MATTER OF:

Bank of India	...	Applicant/Petitioner
Vs		
Shri Parveen Gupta	...	Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Sakshi Chahar, Advs.
For the Respondent	:	Mr. Siddharth Arora, Advocate

ORDER

1. Ld. Counsel Mr. Abhishek Anand for the RP appeared through VC.
2. The brief list of dates and events dated 18.07.2022 filed by the RP does not address the Section 99 report filed. Hence it is rejected as defective and returned with a direction to the RP to file a proper list of dates and events in including the reply filed by the Personal Guarantor.
3. Ld. Counsel Mr. Siddharth Arora for the PG seeks to submit his argument on the basis of objection to the Section 99 report on the next date of hearing.
4. List the matter again **on 22.04.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)